

3

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

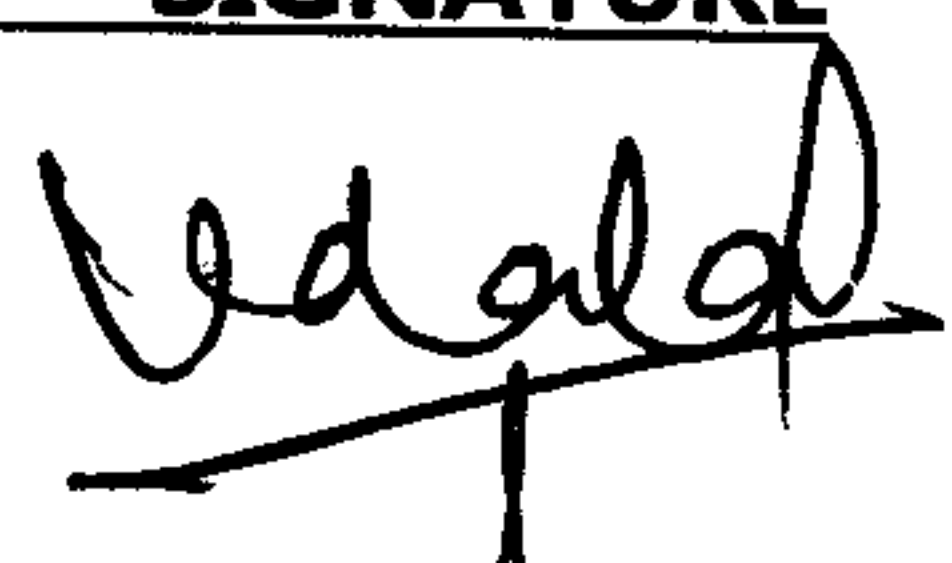
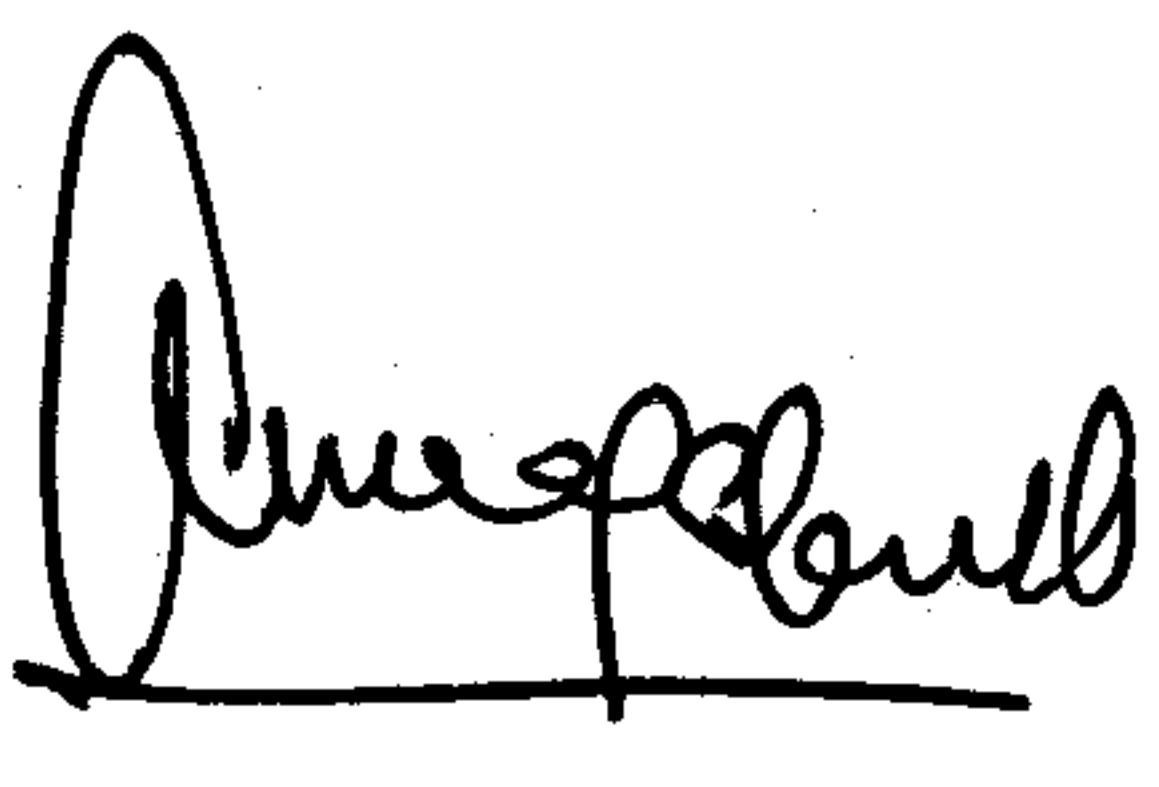
C.P. (I.B) No. 30/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.12.2017**

Name of the Company: United Projects Constructions Ltd.
V/s.
Aerocon Buildwell Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Vivek Dalal	Adv.	Op. Creditor	
2.	MANOJ MUNSHI I/b B.K. Damani	Adv.	Respondent	
3.	Anurag Solanki	Adv.	Op. Creditor	

ORDER

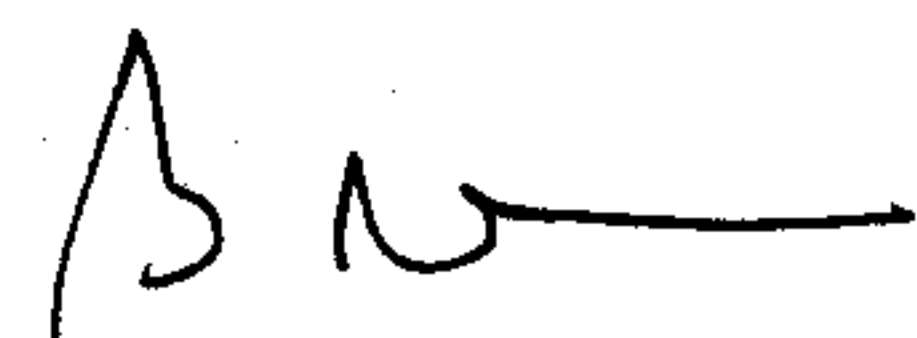
Learned Advocate Mr. Vivek Dalal with Learned Advocate Mr. Anurag Solanki i/b Dalal Associates present for Operational Creditor/Petitioner. Learned Advocate Mr. Manoj Munshi present for Respondent.

At request of petitioner counsel.

List the matter on 19.01.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 22nd day of December, 2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**